

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2023

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/revision in tariff due to a Change in Law event.
- Date of Hearing** : 19.7.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioners** : Sitac Kabini Renewables Private Limited
- Respondents** : Solar Energy Corporation of India Limited
- Parties Present** : Ms. Ayshwarya Chandar, Advocate, SKRPL
Shri K. S. Pratap, Advocate, SKRPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Mr. Avneesh Bajaj, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Arijit Maitra, Advocate, for BYPL and BSES

Record of Proceedings

The Petitioner is a solar generating company and is currently setting up a 300 MW wind power project located at various villages in Taluk Lakhpat, District Kutch, in the State of Gujarat.

2. Learned counsel for the Respondents, BYPL and BSES, submitted that pursuant to the filing of an amended memo of parties by the Petitioner, BSES and BYPL were impleaded in the matter as Respondents. He, therefore, sought two weeks' time to file their reply in the matter.

3. The Commission allowed the request of BSES and BYPL and directed the Respondents to file their reply to the petition by 31.8.2023, with an advance copy to the



Petitioner, and the Petitioner may file a rejoinder to the reply of BSES and BYPL, if any, by 12.9.2023.

4. The Commission further directed the Petitioner to comply with the above directions within the specified timeline.

5. The petition shall be listed for further hearing on 22.11.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

